

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(5638)

264  
C.S.A. No. ~~185~~/(MAH)/2017  
~~MA No. 145/2017~~ CSP No 380/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: M/s. Reliance Infratel Ltd. / *Reliance Communications*

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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For CSA No. 264/2017

*Senior Counsel Iqbal Chagla, alw Ankita (adv.),  
i/b. Adv Poonam Wadkar.*

*Representative Mr. Alok Sood.*

*For Objector (~~Reliance~~ Infratel Ltd.)  
Bharti*

*Adv.  
(Adv. Poonam Wadkar)*

*Rajesh Shah  
Ahmed Chumavala*

*- Petitioner Company*

*Ahmed*

**ORDER**

CSP 376A/230-232/NCLT/MB/MAH/2017

CSP 377/230-232/NCLT/MB/MAH/2017

CSP 378/230-232/NCLT/MB/MAH/2017

CSP 379/230-232/NCLT/MB/MAH/2017

CSP 380/230-232/NCLT/MB/MAH/2017

CSP 381/230-232/NCLT/MB/MAH/2017

In these CSPs for having many creditors come forward saying that notice has not been received by them, the creditors complaining can file their objections within ten days hereof and reply if any within ten days thereof.

List this matter for hearing on 27.7.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)